

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(CAA)-43(PB)/2018

IN THE MATTER OF:

Dilli Karigari Ltd. and Desert Artisans
Handicrafts Jodhpur Ltd. and Krishna
Weavers Ltd.

.... Applicant/petitioner

Under Section 230-232

Order delivered on 11.06.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:


| | | |
|----------------------|---|---|
| For the petitioner | : | Mr. Gaurav Rana, Arun Gupta, Advs. |
| For the RD(NR) Delhi | : | Mr. C. Balooni, Company Prosecutor |
| For the OL, Delhi | : | Mr. Rohit Saroj and Mr. Amish Tandon, Adv |

ORDER

Learned representative of RD and Income Tax Department requests and seeks two weeks' time to file report. The Income Tax Department has not filed the reply. Report of the OL is taken on record. Pleadings be completed before the next date of hearing. Copies should be served to the other side in advance. Learned counsel for the applicant states that publication has already been made and compliance report as well as affidavit of objection has also been filed.

List on 26th July, 2018.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)